GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 1003

TO BE ANSWERED ON FRIDAY, THE 29TH APRIL, 2016 9th Vaisakha, 1937 (SAKA)

INFORMERS OF TAX EVASION

†1003. SHRI PRATAPRAO JADHAV:

SHRI CHANDRAKANT KHAIRE:

SHRIMATI RAMA DEVI:

SHRI LAXMAN GILUWA:

Will the Minister of FINANCE be pleased to state:

- (a) the details of schemes run by the Government to get information about tax evasion;
- (b) the extent to which informers of tax evasion are protected;
- (c) whether the system has scared away potential informers; and
- (d) if so, the details thereof and reaction of the Government thereto?

ANSWER MINISTER OF STATE IN THE MINISTRY OF FINANCE (JAYANT SINHA)

(a) **Direct Taxes:-** Any person who provides specific information with respect to evasion of direct taxes and such information helps in detection of undisclosed income and/or seizure of undisclosed cash, valuables resulting in levy and collection of extra income tax, is entitled to receive reward as per "Guidelines for grant of rewards to informants, 2007", which came into effect from 1st December, 2007. As per the guidelines, the Competent Authority may Grant reward not exceeding 10% (Ten percent) of the extra income-tax and wealth-tax levied and actually realized, but subject to a ceiling of Rs. 15, 00,000/- (Rupee fifteen lakhs only) if the aforesaid taxes are directly attributable to the information, including documents, supplied by the informant. The monetary ceiling shall apply with reference to a Group of cases and not in respect of the individual assesses of the group.

Indirect taxes:- Central Board of Excise and Customs vide Ciruclar no 20/2015 dated 31.07.2015 has issued fresh reward guidelines for government servants and informers so as to get information about tax evasion.

- (b) The detail of the informer is kept confidential and is not disclosed under any circumstances.
- (c) No, Madam.

(d) Does not arise in view of (c) above.
